

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 305**  
IB-437(ND)/2022

**IN THE MATTER OF:**

M/s. Paisalo Digital Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Sahni Aquatech Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Harshal Kumar, Mr. Suhas Puthique, Advocates.

For the Respondent : Mr. Mrinal Harsh Vardhan, Mr. Kailash Ram,  
Mr. Yogender Singh, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Heard the submissions made by the Learned Counsel appearing for the Applicant and the Learned Counsel appearing for the Corporate Debtor.

Arguments concluded. The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **22.05.2024** for compliance.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**